FORM G

INVITATION FOR EXPRESSION OF INTEREST

GVK POWER AND INFRASTRUCTURE LTD

(holding various investments)

(Under Section 33(1A) of the Insolvency and Bankruptcy Code, 2016 and sub-regulation (1A) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	GVK Power and Infrastructure Ltd. CIN: L74999TG2005PLC059013 PAN: AAACJ5599A
2.	Address of the registered office	Darshak Chambers, Plot No 32, Ground Floor, H. No 1-8-303/48/32, Street No 1 Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003
3.	URL of website	www.gvkpil.com
4.	Details of place where majority of fixed assets are located	Hyderabad, Telangana
5.	Installed capacity of main products/ services	Corporate Debtor holds various investments and assets have been divided into the following categories for inviting expression of interest: (1) Corporate Debtor as a whole as a going concern **(Category I);** (2) Entire shareholding held by the Corporate Debtor in GVK Perambalur SEZ Private Limited (GVK Perambalur) **(Category II)** holding land asset; (3) 4,80,00,000 equity shares of Rs.10 each fully paid-up held by the Corporate Debtor in GVK Airport Developers Limited (GVKADL) **(Category III);** (4) Corporate Debtor along with residuary assets i.e. excluding shareholding held by Corporate Debtor in GVK Perambalur and GVKADL **(Category IV).**
6.	Quantity and value of main products/ services sold in last financial year	Total Income: approx. Rs. 3.09 Crores (FY 2025-26), mainly other income
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	website of GVKPIL www.gvkpil.com and CIRP Section **GVKPIL CIRP**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	website of GVKPIL www.gvkpil.com and CIRP Section **GVKPIL CIRP>Invitation for EOI dated 07 November 2026** *(Including asset wise categories)*
10.	Last date for receipt of expression of interest	23 November 2026

11.	Date of issue of provisional list of prospective resolution applicants	03 December 2026
12.	Last date for submission of objections to provisional list	08 December 2026
13.	Date of issue of final list of prospective resolution applicants	18 December 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 December 2026
15.	Last date for submission of resolution plans	22 January 2027
16.	Process email id to submit Expression of Interest	gvkpilcirp@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	N.A.

Date – 07 November 2026
Place – Hyderabad, India



For GVK Power and Infrastructure Ltd.

Satish Kumar Gupta
Resolution Professional
IP Regn. No. - IBBI/IPA-001/IP-P00023/2016-17/10056
AFA No. - AA1/10056/02/311226/108454
AFA Validity Date – 31 December 2026
Email: satishg19@outlook.com

Address for Correspondence:
Darshak Chambers, Plot No 32, Ground Floor, H.No 1-8-303/48/32, Street No 1, Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003
Process specific Email for Correspondence: gvkpilcirp@gmail.com

FORM G
INVITATION FOR EXPRESSION OF INTEREST
GVK POWER AND INFRASTRUCTURE LTD
(holding various investments)

(Under Section 33(1A) of the Insolvency and Bankruptcy Code, 2016 and sub-regulation (1A) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	GVK Power and Infrastructure Ltd. CIN: L74999TG2005PLC059013 PAN: AAACJ5599A
2	Address of the registered office	Darshak Chambers, Plot No 32, Ground Floor, H. No 1-8-303/48/32, Street No 1 Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003
3	URL of website	www.gvkpil.com
4	Details of place where majority of fixed assets are located	Hyderabad, Telangana
5	Installed capacity of main products/ services	Corporate Debtor holds various investments and assets have been divided into the following categories for inviting expression of interest: (1) Corporate Debtor as a whole as a going concern (Category I); (2) Entire shareholding held by the Corporate Debtor in GVK Perambalur SEZ Private Limited (GVK Perambalur) (Category II) holding land asset; (3) 4,80,00,000 equity shares of Rs.10 each fully paid-up held by the Corporate Debtor in GVK Airport Developers Limited (GVKADL) (Category III); (4) Corporate Debtor along with residuary assets i.e. excluding shareholding held by Corporate Debtor in GVK Perambalur and GVKADL (Category IV).
6	Quantity and value of main products/ services sold in last financial year	Total Income: approx. Rs. 3.09 Crores (FY 2025-26), mainly other income
7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Website of GVKPIL www.gvkpil.com and CIRP Section GVKPIL CIRP
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Website of GVKPIL www.gvkpil.com and CIRP Section GVKPIL CIRP>Invitation for EOI dated 07 November 2026 (Including asset wise categories)
10	Last date for receipt of expression of interest	23 November 2026
11	Date of issue of provisional list of prospective resolution applicants	03 December 2026
12	Last date for submission of objections to provisional list	08 December 2026
13	Date of issue of final list of prospective resolution applicants	18 December 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 December 2026
15	Last date for submission of resolution plans	22 January 2027
16	Process email id to submit Expression of Interest	gvkpilcirp@gmail.com
17	Details of the Corporate Debtor's registration status as MSME	N.A.

Date – 07 November 2026
Place – Hyderabad, India

For **GVK Power and Infrastructure Ltd.**

Satish Kumar Gupta
Resolution Professional
IP Regn. No. - IBBI/IPA-001/IP-P00023/2016-17/10056
AFA No. - AA1/10056/02/311226/108454
AFA Validity Date – 31 December 2026
Email: satishg19@outlook.com

Address for Correspondence:
Darshak Chambers, Plot No 32, Ground Floor, H.No 1-8-303/48/32, Street No 1, Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003
Process specific Email for Correspondence: gvkpilcirp@gmail.com

---

PYRAMID TECHNOPLAST LIMITED

PYRAMID Technoplast Ltd. Strong-Safe-Superior

CIN: L28129MH1997PLC112723
Regd. Off: Office No.2, 2nd Floor, Shah Trade Centre, Rani Sati Marg, Near W.E Highway, Malad (East), Mumbai-400097
https://pyramidtechnoplast.com / info@pyramidtechnoplast.com

Extract of Un-Audited Financial Results for the Quarter and Six Month ended September 30, 2026

Sr. No.	Particulars	Rs. in Lakhs (except earnings per share)					
		Quarter Ended			Half year Ended		Year ended
		Sept-26	30-Jun-26	Sept-25	Sept-26	Sept-25	31-Mar-26
		(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Audited)
1	Revenue from operation	23,803.75	22,249.01	16,081.88	46,052.75	32,463.01	68,090.84
2	Profit/Loss Before Exceptional Iteams and tax(1-2)	1,250.27	1,395.82	818.93	2,646.09	1,875.73	3,946.24
3	Profit/(Loss)before tax	**1,250.27**	**1,395.82**	**818.93**	**2,646.09**	**1,875.73**	**3,946.24**
4	Net Profit/(Loss) after tax	**949.50**	**1,044.50**	**615.33**	**1,994.00**	**1,406.13**	**2,881.79**
5	Total Comprehensive Income for the year (after tax)	**946.37**	**1,047.63**	**615.65**	**1,994.00**	**1,409.57**	**2,918.25**
6	Paid-up Equity Share Capital (Face Value of Re. 10 /- each)	3,678.48	3,678.48	3,678.48	3,678.48	3,678.48	3,678.48
7	Earnings per Equity Share (of Rs. 10/- each)				-	-	
	Basic	2.57	2.85	1.67	5.42	3.83	7.93
	Diluted	2.57	2.85	1.67	5.42	3.83	7.93

Note:
The above is an extract of the detailed format of financial results for the Quarter and half year ended 30th September, 2026 filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter ended and half year ended 30th September, 2026 is available on the websites of the Stock Exchanges, www.bseindia.com and www.nseindia.com and on the Company's website https://pyramidtechnoplast.com/wp-content/uploads/2026/11/UFR_Q2-2026-27.pdf

Date: 06th November 2026
Place: Mumbai

For and on behalf of the Board of Directors of
Pyramid Technoplast Limited
Sd/-
Jai Prakash Agarwal
Director and CFO

GTT DATA SOLUTIONS LIMITED
(Formerly known as Cinerad Communications Limited)

gtt DATA Shaping Dual Intelligence

CIN: L62099PN1986PLC249493
Regd. Office: 1143 Samani Compound, C.T.S No. 1143, North Shivaji Nagar, Timber Area Sangli, Sangli, Sangli, Miraj, Maharashtra, India, 416416
Contact : +91 77199 13351 | **Email:** compliance@gttdata.ai | **Website:** www.gttdata.ai,

Extract of Unaudited Consolidated Financial Results for the quarter and half year ended September 30, 2026 (Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended			Half year ended		Year ended
		30-Sep-2026 (Unaudited)	30-Jun-2026 (Unaudited)	30-Sep-2025 (Unaudited)	30-Sep-2026 (Unaudited)	30-Sep-2025 (Unaudited)	31-Mar-2026 (Audited)
1	Revenue from Operations	3,243.76	3,304.36	3,676.93	6,548.12	6,220.46	13,332.26
2	Profit / (loss) before exceptional item and tax	263.14	(305.12)	(58.63)	(41.98)	(444.37)	(1,556.44)
3	Profit / (loss) before tax	263.14	(305.12)	(58.63)	(41.98)	(444.37)	(1,556.44)
4	Profit / (loss) after tax	224.80	(305.12)	(109.34)	(80.32)	(520.48)	(1,647.18)
5	Profit / (loss) after tax attributable to owners of the Company	0.51	(43.35)	(116.04)	(42.85)	(567.74)	(1,672.22)
6	Total comprehensive income for the period	297.03	(305.12)	(148.62)	(8.10)	(559.75)	(1,616.47)
7	Paid-up equity share capital (Face Value: Rs. 10 each)	4,177.69	4,177.69	4,177.69	4,177.69	4,177.69	4,177.69
8	Total reserves	3,196.78	2885.41	4704.24	3,196.78	4704.24	3,294.43
9	Earnings per equity share:						
	Basic	0.54	(0.73)	(0.36)	(0.19)	(1.34)	(3.94)
	Diluted:	0.54	(0.73)	(0.36)	(0.15)	(1.34)	(3.08)

Extract of Unaudited Standalone Financial Results for the quarter and half year ended September 30, 2026 (Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended			Half year ended		Year ended
		30-Sep-2026 (Unaudited)	30-Jun-2026 (Unaudited)	30-Sep-2025 (Unaudited)	30-Sep-2026 (Unaudited)	30-Sep-2025 (Unaudited)	31-Mar-2026 (Audited)
1	Revenue from Operations	1,112.61	932.82	390.86	2,045.43	438.43	2,573.75
2	Profit / (loss) before exceptional item and tax	(52.83)	(54.87)	(209.04)	(107.71)	(620.16)	(2,564.14)
3	Profit / (loss) before tax	(52.83)	(54.87)	(209.04)	(107.71)	(620.16)	(2,564.14)
4	Profit / (loss) after tax	(52.83)	(54.87)	(209.04)	(107.71)	(620.16)	(2,564.14)
5	Total comprehensive income for the period	(7.97)	(54.87)	(215.01)	(62.84)	(626.12)	(2,563.03)

Notes:
1. The above is an extract of the detailed format of financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The quarterly financial results in the detailed format, are available on the BSE website at www.bseindia.com and on the company's website at www.gttdata.ai. The same can be accessed by scanning the QR code provided below:
2. The unaudited financial results (standalone and consolidated) have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on November 05, 2026.
3. Figures for the previous periods have been regrouped / reclassified, wherever necessary to conform to the classification of the current period.

For and on behalf of the Board of Directors
Sd/-
Pankaj Ramesh Samani
Managing Director
DIN: 06799990

Date: 05-11-2026

ELIXIR CAPITAL LIMITED

58, Mittal Chambers, 5th Floor, 228, Nariman Point, Mumbai - 400 021
CIN - L67190MH1994PLC083361
Extract of Standalone and Consolidated Unaudited Results for the Quarter and half year ended 30th September, 2026

Sr. No.	Particulars	Standalone					
	(All Rs. In lakhs except EPS)	3 months ended 30-Sep-26 Unaudited	3 months ended 30-Jun-26 Unaudited	3 months ended 30-Sep-25 Unaudited	Half year ended 30-Sep-26 Unaudited	Half year ended 30-Sep-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from Operations	78.59	3.60	78.50	82.19	82.38	90.09
2	Net Profit / (Loss) (before tax, exceptional and extraordinary items)	72.04	(1.50)	73.73	70.54	73.48	72.44
3	Net Profit / (Loss) for the period (before tax after exceptional and extraordinary items)	72.04	(1.50)	73.73	70.54	73.48	72.44
4	Net Profit / (Loss) for the period after tax (after exceptional and extraordinary items)	72.04	(1.50)	73.73	70.54	73.48	72.44
5	Total comprehensive Income for the period (comprising Profit / (Loss) for the period and after comprehensive income (after tax)	72.04	(1.50)	73.73	70.54	73.48	72.44
6	Equity Share Capital	581.25	581.25	580.32	581.25	580.32	580.32
7	Reserve (excluding Revaluation Reserves as per balance sheet of previous year)	-	-	-	-	-	1,302.91
8	Earnings Per Share before Exceptional Items (Equity shares, Face value of Rs. 10.00 each) (Not annualized)						
	(a) Basic	1.24	(0.03)	1.27	1.21	1.27	1.25
	(b) Diluted	1.24	(0.03)	1.27	1.21	1.27	1.25
9	Earnings Per Share after Exceptional Items (Equity shares, Face value of Rs. 10.00 each) (Not annualized)						
	(a) Basic	1.24	(0.03)	1.27	1.21	1.27	1.25
	(b) Diluted	1.24	(0.03)	1.27	1.21	1.27	1.25

Sr. No.	Particulars	Consolidated					
	(All Rs. In lakhs except EPS)	3 months ended 30-Sep-26 Unaudited	3 months ended 30-Jun-26 Unaudited	3 months ended 30-Sep-25 Unaudited	Half year ended 30-Sep-26 Unaudited	Half year ended 30-Sep-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from Operations	2,017.52	2,062.09	1,117.97	4,079.61	2,327.21	3,609.78
2	Net Profit / (Loss) (before tax, exceptional and extraordinary items)	1,060.73	1,216.38	385.55	2,277.11	854.57	531.50
3	Net Profit / (Loss) for the period (before tax after exceptional and extraordinary items)	1,060.73	1,216.38	385.55	2,277.11	854.57	531.50
4	Net Profit / (Loss) for the period after tax (after exceptional and extraordinary items)	779.24	829.61	231.13	1,608.86	599.60	410.60
5	Total comprehensive Income for the period (comprising Profit / (Loss) for the period and after comprehensive income (after tax)	779.24	829.61	231.13	1,608.86	599.60	410.60
6	Equity Share Capital	581.25	581.25	580.32	581.25	580.32	580.32
7	Reserve (excluding Revaluation Reserves as per balance sheet of previous year)						5,328.31
8	Earnings Per Share before Exceptional Items (Equity shares, Face value of Rs. 10.00 each) (Not annualized)						
	(a) Basic	9.91	10.56	2.94	20.46	7.64	5.23
	(b) Diluted	9.91	10.56	2.94	20.46	7.64	5.23
9	Earnings Per Share after Exceptional Items (Equity shares, Face value of Rs. 10.00 each) (Not annualized)						
	(a) Basic	9.91	10.56	2.94	20.46	7.64	5.23
	(b) Diluted	9.91	10.56	2.94	20.46	7.64	5.23

Note:
a. The above is an extract of the detailed format of the financial results for the Quarter ended half year ended on 30th September, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosures Requirements) Regulations, 2015. The full format of the above Quarterly Financial Results are available on the Stock Exchange website www.bseindia.com and on the company's website www.elixircapital.in
b. The Statutory Auditors of the Company have carried out limited review of the above Standalone Financial Results pursuant to Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015.

Place : Mumbai
Date - 6th Nov, 2026

FOR ELIXIR CAPITAL LIMITED
Sd/-
Dipan Mehta
Chairman
DIN: 00115154

Haldia Petrochemicals Limited

CIN: U24100WB2015PLC205383
Registered Office: Bengal Eco Intelligent Park, Tower 1, Block EM, Plot No. 3
Salt Lake City, Sector V, Kolkata 700091, West Bengal, India
Tel: 033 7112 2334, 7112 2445 | Email: corp@hpl.co.in
Website: www.haldiapetrochemicals.com

Statement of Unaudited Standalone Financial Results for the Quarter and Half Year ended on 30th September, 2026

Sl. No.	Particulars	Standalone					
		Quarter Ended			Half year Ended		Year Ended
		30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
		Rs. in million	Rs. in million	Rs. in million	Rs. in million	Rs. in million	Rs. in million
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	**49,635**	45,090	34,801	**94,725**	50,778	127,155
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	**29**	(725)	1,532	**(696)**	(1,605)	2,663
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	**29**	(725)	1,532	**(696)**	(1,605)	2,294
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	**14**	(539)	1,010	**(525)**	(1,034)	2,448
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	**20**	(534)	1,007	**(514)**	(1,039)	2,421
6	Paid up Equity Share Capital	**16,879**	16,879	16,879	**16,879**	16,879	16,879
7	Reserves (excluding Revaluation Reserve)				**111,674**	106,411	111,001
8	Net worth	**128,553**	127,935	123,290	**128,553**	123,290	127,880
9	Paid up Debt Capital / Outstanding Debt	**60,194**	58,797	52,345	**60,194**	52,345	49,653
10	Outstanding Redeemable Preference Shares	**-**	-	-	**-**	-	-
11	Debt Equity Ratio	**0.38**	0.37	0.34	**0.38**	0.34	0.31
12	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations) -						
	1. Basic:	**0.01**	(0.32)	0.60	**(0.31)**	(0.61)	1.45
	2. Diluted:	**0.01**	(0.32)	0.60	**(0.31)**	(0.61)	1.45
13	Capital Redemption Reserve	**2,711**	2,711	2,711	**2,711**	2,711	2,711
14	Debenture Redemption Reserve	**-**	-	-	**-**	-	-
15	Debt Service Coverage Ratio	**1.07**	0.99	1.76	**1.03**	1.12	1.36
16	Interest Service Coverage Ratio	**2.72**	2.10	4.19	**2.41**	2.54	3.60

Note:
1 The aforesaid standalone financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on 6th November, 2026.
2 These Standalone Financial Statements for the Quarter and Half Year ended on 30th September, 2026, have been prepared in accordance with Indian Accounting Standards (Ind ASs) notified under the Companies (Indian Accounting Standards) Rules, 2015 and relevant provisions of the Companies Act, 2013.
3 The above is an extract of the detailed format of Financial Results for the Quarter and Half Year ended on 30th September, 2026 filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the website of BSE Ltd. (www.bseindia.com) and also on the Company's website (www.haldiapetrochemicals.com).

Date : 6th November, 2026
Place : Mumbai

For Haldia Petrochemicals Limited
Sd/-
Navanit Narayan
Managing Director & Chief Executive Officer
DIN: 08280314

CORRIGENDUM TO THE PRE OFFER PUBLIC ADVERTISEMENT WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF
KUBER UDYOG LIMITED

Corporate Identification Number: L49220MH1982PLC371203
Registered Office: Office No. 156, 1st Floor, Raghuleela Mega Mall, Kandivali (West), Mumbai – 400067, Maharashtra, India.
Tel. No.: +91 75063 24443; **Email:** kuberudyoglimited@gmail.com
Website: www.kuberudyog.com

OPEN OFFER ("THE OFFER") FOR ACQUISITION OF UPTO 3,19,71,680 (THREE CRORE NINETEEN LAKH SEVENTY-ONE THOUSAND SIX HUNDRED AND EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF KUBER UDYOG LIMITED ("TARGET COMPANY"), REPRESENTING 26.00% OF THE EXPANDED VOTING SHARE CAPITAL ("OPEN OFFER SHARES") OF THE TARGET COMPANY FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AT A PRICE OF ₹23.35 PER EQUITY SHARE ("OFFER PRICE") PAYABLE IN CASH BY MR. MANAV BAHRI ("ACQUIRER 1"), MR. DINESH POPLI ("ACQUIRER 2") AND MR. AJAY DUTTA ("ACQUIRER 3") (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS"), ALONG WITH TRIMUDRA TRADE & HOLDINGS PRIVATE LIMITED ("PAC 1 ") AND MS. SHRADDHA GOHIL ("PAC 2") (HEREINAFTER PAC 1, AND PAC 2 COLLECTIVELY REFERRED TO AS "PACS"), PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS.

This Corrigendum to Pre Offer Public Advertisement ("**Corrigendum 2**") is being issued by Systematix Corporate Services Limited ("**Manager to the Offer**"), for and on behalf of the Acquirers and the PACs in the in the following newspapers: the Financial Express (English daily), Jansatta (Hindi Daily), Mumbai edition of Mumbai Lakshadeep (Marathi Daily), in which Pre Offer Public Advertisement ("**POPA**") was released on October 27, 2026.

This Corrigendum 2 should be read in continuation with and in conjunction with (a) Public Announcement dated August 7, 2026 ("**PA**"); (b) Detailed Public Statement dated August 14, 2026 ("**DPS**"); (c) Draft letter of offer dated August 21, 2026 ("**DLOF**"); (d) Letter of Offer dated October 17, 2026 ("**LOF**") (e) Corrigendum to DPS dated October 19, 2026 .

Capitalised terms used but not defined in this Corrigendum 2 shall have the same meaning assigned to them in the LOF.

The Public Shareholders are requested to note the following updates to the in relation to the Open Offer:

1. **Statutory Approvals :**
The RBI vide its letter dated November 06, 2026 has accepted the voluntary application dated July 24, 2026 in relation to Cancellation of Certificate of Registration ("**CoR**") as NBFC.

2. **Update on Preferential Issue**
The Public Shareholders are hereby informed that, pursuant to the outcome of the meeting of the Board of Directors of Target Company dated October 28, 2026, the Target Company has approved the following allotments:

1.Allotment of Equity Shares for Consideration Other Than Cash:

1.1 The Target Company has allotted 7,62,85,000 equity shares of face value ₹ 10 each at an issue price of ₹ 23.10 per equity share to Acquirers as mentioned below for consideration other than cash, towards the acquisition of 100% of the equity share capital of Golden Ikon Fleet Management Private Limited ("**Golden Ikon**").

1.2 The following investors will be receiving the Equity shares (other than cash):

Name of Investor	No. of Equity Shares
Manav Bahri (Acquirer 1)	3,81,42,500
Dinesh Popli (Acquirer 2)	1,90,71,250
Ajay Dutta (Acquirer 3)	1,90,71,250
Total	**7,62,85,000**

1.3 Upon completion of the acquisition, Golden Ikon is to become a wholly owned subsidiary of the Target Company.

2. Preferential Allotment of Equity Shares for Cash Consideration:

2.1 The Target Company has allotted 3,95,50,000 equity shares of face value ₹ 10 each at an issue price of ₹ 23.10 per equity share on a preferential basis to persons other than the promoters (Acquirers and PACs), in accordance with Chapter V of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, and other applicable laws.

3. Preferential Allotment of Convertible Equity Warrants:

3.1 The Target Company has also allotted 37,00,000 fully convertible equity warrants on a preferential basis at an issue price of ₹ 23.10 per warrant to persons other than the promoters. Each warrant is convertible into one fully paid-up equity share of face value ₹ 10 each, at a premium of ₹ 13.10 per equity share, within a period of 18 months from the date of allotment, in accordance with the applicable regulatory framework and the terms of the warrants.

3.2 The following investors will be receiving the Convertible Warrants (Cash):

Name of Investor	No. of Convertible Warrants
Manav Bahri (Acquirer 1)	4,50,000
Dinesh Popli (Acquirer 2)	2,25,000
Ajay Dutta (Acquirer 3)	2,25,000
Trimudra Trade and Holdings Pvt Limited (PAC 1)	3,00,000
Public	25,00,000
Total	**37,00,000**

3.3 Each Warrant is convertible into 1 Equity Share and the conversion can be exercised at any time within a period of 18 months from the date of allotment, in one or more tranches, as the case may be and on such other terms and conditions as applicable.

The aforesaid allotments were approved by the Board of Directors of the Target Company at its meeting held on October 28, 2026. The credit of aforesaid securities are subject to receipt of listing and trading approval from the BSE.

Except as detailed in this Corrigendum, all other terms and contents of the Detailed Public Statement, Draft Letter of Offer, Letter of Offer and POPA remain unchanged.

The Acquirers and the PACs accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of the Open Offer.

This Corrigendum will be available on the website of the Securities and Exchange Board of India at (www.sebi.gov.in) and BSE (www.bseindia.com). For further details, please refer to the Letter of Offer.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND THE PACs

SYSTEMATIX GROUP
Investments Redefined

Systematix Corporate Services Limited
The Capital, A-Wing, 6th Floor, No. 603-606,Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India.
Tel. No.: +91-22-6704 8000 ; **Fax No.:** +91-22-6704 8022
Email: ecm@systematixgroup.in ; **Website:** www.systematixgroup.in
Contact Person: Mr. Sagar Purandare
SEBI Registration Number: INM000004224

For and on behalf of the Acquirers and the PACs

Sd/-
Mr. Manav Bahri (Acquirer 1)

Sd/-
Mr. Dinesh Popli (Acquirer 2)

Sd/-
Mr. Ajay Dutta (Acquirer 3)

For and on behalf of Trimudra Trade & Holdings Private Limited (PAC 1)

Sd/-
Shraddha Gohil, Director

Sd/-
Shraddha Gohil (PAC 2)

Date: November 07, 2026
Place:Gurugram/Mumbai.

ఫీజులు తీసుకుని ధ్రువపత్రాలు ఆపుతారా?

- నల్ల మల్లారెడ్డి స్కూల్‌పై గద్వాల విజయలక్ష్మి ఆగ్రహం
- 10లోగా సర్టిఫికెట్లు అందేలా చూడాలని ఆర్జేడీకి ఆదేశం
- సీఎం రేవంత్ దృష్టికి తీసుకెళ్లి చర్యలు తీసుకోవాలని కోరతా

నవ తెలంగాణ బ్యూరో - హైదరాబాద్



ఫీజులు చెల్లించినప్పటికీ ఇద్దరు మైనర్ విద్యార్థినుల అకడమిక్ సర్టిఫికెట్లు ఇవ్వకుండా ఇబ్బందులకు గురిచేస్తున్నారంటూ నల్ల మల్లారెడ్డి ఫౌండేషన్ స్కూల్‌పై వచ్చిన ఫిర్యాదుపై రాష్ట్ర ప్రణాళికా మండలి వైస్ చైర్‌పర్సన్, సీఎం ప్రజావాణి రాష్ట్ర స్థాయి ఇన్‌చార్జీ గద్వాల విజయలక్ష్మి స్పందించారు. శుక్రవారం సీఎం ప్రజావాణిని ఇద్దరు బాలికలు ఆశ్రయించారు. అవసరమైన సర్టిఫికెట్లు అందక చదువు కొనసాగించలేని పరిస్థితి ఏర్పడిందని వారు ఆవేదన వ్యక్తం చేశారు. వారి సమస్యను స్వయంగా విన్న గద్వాల విజయలక్ష్మి వెంటనే స్కూల్ ఎడ్యుకేషన్ ఆర్జేడీ సోమిరెడ్డితో ఫోన్‌లో మాట్లాడారు. “ఫీజులు చెల్లించిన తర్వాత కూడా పిల్లల సర్టిఫికెట్లు ఎందుకు నిలిపేస్తున్నారు?. వారి చదువు ఆగిపోయే పరిస్థితి రావడం ఏ మాత్రం సహించేది కాదు. 10 తేదీలోగా వారికి అవసరమైన సర్టిఫికెట్లు అందేలా చర్యలు తీసుకోవాలి” అని ఆర్జేడీని ఆమె ఆదేశించారు. ఈ సమస్య పరిష్కారం కాకపోతే విషయాన్ని ముఖ్యమంత్రి ఏ రేవంత్ రెడ్డి దృష్టికి తీసుకెళ్తానని గద్వాల విజయలక్ష్మి తెలిపారు. ఈ అంశంపై విద్యాశాఖ కార్యదర్శి యోగితారాణాకు కూడా ఆమె అధికారికంగా లేఖ రాశారు. విద్యార్థినులకు అవసరమైన విద్యా ధ్రువపత్రాలను వెంటనే అందజేయడంతోపాటు, వారు చేసిన వేధింపుల ఆరోపణలపై సమగ్ర విచారణ జరిపి తగిన చర్యలు తీసుకోవాలని కోరారు.“విద్యార్థుల భవిష్యత్తుతో ఎవరూ ఆటలాడకూడదు. ఫీజులు లేదా పరిపాలనా సమస్యల పేరుతో పిల్లల చదువును అడ్డుకోవడం సహించం. విచారణలో తప్పిదం నిర్ధారణైతే సంబంధిత విద్యాసంస్థలపై కఠిన చర్యలు తప్పవు” అని గద్వాల విజయలక్ష్మి హెచ్చరించారు.రాష్ట్రంలోని ఇతర విద్యాసంస్థలు కూడా ఈ అంశాన్ని గమనించాలనీ, విద్యార్థులను వేధించడం, సర్టిఫికెట్లు నిలిపేయడం లేదా వారి విద్యకు ఆటంకం కలిగించే చర్యలకు పాల్పడితే ప్రభుత్వం తీవ్రంగా పరిగణిస్తుందని ఆమె స్పష్టం చేశారు. “పిల్లల చదువు ఆగకూడదు. వారి విద్యా హక్కు, భవిష్యత్తు విషయంలో సీఎం ప్రజావాణి రాజీపడదు” అని గద్వాల విజయలక్ష్మి పేర్కొన్నారు. శుక్రవారం జరిగిన సీఎం ప్రజావాణి కార్యక్రమంలో 83 దరఖాస్తులు అందాయి.

BEFORE THE HON'BLE DEBTS RECOVERY TRIBUNAL-II
1st Floor, Triveni Complex, Abids, at Hyderabad

O. A. No. 277 / 2026

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules,1993.

Between :
1.PUNJAB NATIONAL BANK A Body Corporate constituted under the Banking Companies(Acquisition and Transfer of Undertakings)Act, 1970, having its Head Office at Plot No 4, Sector -10 Dwarka, New Delhi -110075 and its branch Office at Zonal Sastra Center 1st Floor, PNB Pragati Tower, Bandra Kurla Complex, G Block BKC, BandraKurla Complex, Bandra)East, Mumbai, Maharashtra 400051. ...Applicant
VERSUS
1)Emerald Investments Pvt Ltd 5 Others .... Defendants

To,
D-5:M/s. Supermax Personal Care Pvt. Ltd # Plot Nos.1,2 & 2B, Phase-IV, K Nagar IDA, Jeedimetla, Hyderabad - 500055

SUMMONS

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 63,36,45,742.54 Ps (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;(v)You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Presiding Officer on **08.12.2026** at **10:30A.M.** Failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date 12th day of October 2026.

REGISTRAR
DEBTS RECOVERY TRIBUNAL-II

హైదరాబాద్ లో సీఎం రేవంత్ రెడ్డిని కలిసి ఈ నెల 14 నుంచి 30 వరకు హైదరాబాద్ ఎన్టీఆర్ స్టేడియంలో జరిగే “కోటి దీపోత్సవం” కార్యక్రమానికి ఆహ్వానించిన ఎన్టీవీ చైర్మన్ తుమ్మల నరేంద్ర చౌదరి.



హైదరాబాద్‌లో సీఎం రేవంత్‌రెడ్డిని కలిసి తన నిశితార్థ వేడుకకు ఆహ్వానించిన సినీ నటుడు తేజ సజ్జ.



తెలంగాణ ప్రభుత్వము
మల్కాజ్‌గిరి మున్సిపల్ కార్పొరేషన్: మల్కాజ్‌గిరి జోన్

ఎన్ఐటి నెం ఎన్ఐటి నెం. 86/ఇఇ-1/ఎంజెజెజెడ్/ఎంఎంసి/2026-27, **పని యొక్క పేరు :** నిర్వాహణ పనులు, ఇతరములు-1, **అంచనా విలువ** (రూ. లక్షలలో) 2.90, బిడ్ సమర్పించుటకు ప్రారంభ తేది&సమయం/ బిడ్ సమర్పించుటకు చివరి తేది& సమయం : 07-11-2026 & రాదయం:11:00 గంటలు, 10-11-2026 & ఉదయం:11:00 గంటలు. అధికారి పేరు& చిరునామ, సెల్ నెం. ఎగ్జిక్యూటివ్ ఇంజనీర్-1, మల్కాజ్‌గిరి జోన్, ఎంఎంసి మరిన్ని వివరాల కోసం ఇ ప్రొక్యూర్‌మెంట్ @http://www.tender.telangana.gov.inను సందర్శించగలరు.

సం/- ఎగ్జిక్యూటివ్ ఇంజనీర్ -1
మల్కాజ్‌గిరి జోన్ ఎంఎంసి

DIPR R.O.No.13245-PP/CL/ADVT/2026-27, Dt: 06.11.2026

IndusInd Bank ఇండస్‌ఇండ్ బ్యాంక్

కొత్త నం. 34, పాత నం.115/116, 2వ అంతస్తు, గోపతి నారాయణస్వామి రోడ్, టి.నగర్, చెన్నై-600017, తమిళనాడు.

స్వాధీనతా ప్రకటన

(స్థిరాస్తి కొరకు)

(సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 8(1) తో చదువబడే అనుబంధం-4 ప్రకారం)

(రుణ ఖాతా నం. ఎహెచ్ఎ00808ఎన్)

ఏదైతే, క్రింది సంతకందారు **ఇండస్‌ఇండ్ బ్యాంక్ లిమిటెడ్** యొక్క అధీకృత అధికారిగా, ది సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ యాక్ట్, 2002 (చట్టం నం.54 ఆఫ్ 2002)(సర్ఫసి యాక్ట్) క్రింద మరియు ది సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్క రూల్ 3తో చదువబడే సెక్షన్ 13(2) క్రింద సంక్రమించిన అధికారాలను వినియోగించుకొని, **తేది: 07.02.2025** నాటి డిమాండ్ నోటీసు ను రిజిస్ట్రర్ పోస్టుద్వారా జారీచేసి, **శ్రీ అంబ లాల్ సఠార్ (రుణగ్రహీత) & శ్రీమతది పుష్ప దేవి సుతార్ (సహ-రుణగ్రహీత)** లను సదరు నోటీసు స్వీకరణ తేది నుండి 60 రోజుల్లోగా నోటీసులో పేర్కొన్నట్లు బకాయి మొత్తాలు **10.01.2025** నాటికిగల చెల్లించాల్సిన బకాయి మొత్తాలు **రూ.27,42,787.95పై.లు (రూపాయలు ఇరువై ఏడు లక్షల నలభై రెండు వేల ఏడు వందల ఎనభై ఏడు మరియు తొంభై ఐదు పైసలు)** లను తిరిగి చెల్లించవలసిందిగా కోరబడినది.

రుణగ్రహీత/సహ-రుణగ్రహీతలు సదరు మొత్తాలను తిరిగి చెల్లించుటలో విఫలంచెందియున్నందున, ఇందుమూలంగా రుణగ్రహీతలు మరియు సర్వసాధారణులకు ప్రకటన ఇవ్వడమేమనగా, క్రింది సంతకందారు సదరు రూల్స్ యొక్కు రూల్ 9 తో చదువబడే సదరు చట్టం యొక్కు సెక్షన్ 14 క్రింద మేచ్‌ల్, తెలంగాణ వద్ద అదనపు చీఫ్ జ్యుడీషియల్ మెజిస్ట్రేట్, మేచ్‌ల్-మల్కాజ్‌గిరి జిల్లా వారిచేత జారీచేయబడిన సర్యులర్ ఎం.పి.నం.90/2026 లో తేది: 20.08.2026 నాటి ఆర్డర్ ను వినియోగించుకొని, ఇందు దిగువ వివరించిన ఆస్తిని **5 నవంబర్ 2026 న స్వాధీనంచేసుకున్నారు.**

ఇందుమూలంగా ప్రత్యేకించి రుణగ్రహీత / సహ-రుణగ్రహీతలు మరియు సర్వసాధారణులను హెచ్చరించడమేమనగా, ఆస్తితో లావాదేవీలు జరుపరాదని మరియు ఆస్తితో ఏవేని లావాదేవీలు జరుపుట అనునది, మెసర్స్ ఇండస్‌ఇండ్ బ్యాంక్ లిమిటెడ్‌కు నోటీసులో పేర్కొన్నట్లు బకాయి మొత్తాలు **10.01.2025** నాటికిగల చెల్లించాల్సిన బకాయి మొత్తాలు **రూ.27,42,787.95పై.లు (రూపాయలు ఇరువై ఏడు లక్షల నలభై రెండు వేల ఏడు వందల ఎనభై ఏడు మరియు తొంభై ఐదు పైసలు)** లను మరియు దానిపై తదుపరి వడ్డీ ఖర్చు ఖర్చులు, చార్జీలు, వెచ్చించిన వ్యయాలుతోసహా చెల్లించుటకులోబడి ఉంటుంది.

స్థిరాస్తి వివరణ

మేచ్‌ల్-మల్కాజ్‌గిరి జిల్లా, జిహెచ్ఎంసి సర్కిల్ పరిధి, ఖుత్బుల్లాపూర్ మండలం, జీడిమెట్ల గ్రామం వద్దగల భాక్ నం.7 పరిధిలో కవరెన, జె.కె.నగర్, సుభాష్‌నగర్ వద్ద భనవముతోపాటు సర్వే నం.లు 237/ఏ & 237/ఏ2 లో 77.77చ.గ.ల విస్తీర్ణంతో ప్లాట్ నం.10/పార్ట్ యొక్కు మొత్తం భాగం. మరియు సరిహద్దులు: ఉత్తరం: ప్లాట్ నం.10/పార్ట్ (ఉత్తరం వైపు భాగం), దక్షిణం: ప్లాట్ నం.10/పార్ట్ (దక్షిణం వైపు భాగం), తూర్పు: ప్లాట్ నం.9, పడమర: 40' వెడల్పు రోడ్డు.

తేది: **05.11.2026,** సం/- అధీకృత అధికారి,
ప్రదేశం: మేచ్‌ల్-మల్యాజిగిరి. ఇండస్‌ఇండ్ బ్యాంక్ లిమిటెడ్ తరపున

ICICI Home Finance | కార్పొరేట్ కార్యాలయం: ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్, ఐసిఐసిఐ హెచ్ఎఫ్ఎసి టవర్, అంధేరి-కుర్లా రోడ్డు, అంధేరి ఈస్ట్, ముంబయి-400059, ఇండియా.

బ్రాంచ్ కార్యాలయం: డోర్ నెం.16-11-20/6/6/1/1, 1వ అంతస్తు, టివి టవర్ ఎదురుగా, మలకపేట్, మూసారాంబాగ్ మెట్రో స్టేషన్ దగ్గర,, దిల్‌సుఖ్‌నగర్, హైదరాబాద్, తెలంగాణ-500036.
బ్రాంచ్ కార్యాలయం: గ్రౌండ్ ఫ్లోర్, ఉషాకిరణ్ కాంప్లెక్స్,ఎస్‌డి రోడ్డు, సికింద్రాబాద్-500003.

ప్రయివేట్ ట్రీటీ ద్వారా స్థిరాస్తుల అమ్మకం కొరకు ప్రకటన

సెక్యూరిటీ ఇంట్రెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్), రూల్స్, 2002 యొక్కు రూల్ 9(1)తో పాటుగా చదువదగిన రూల్ 8(6)తో పాటుగా చదువదగిన సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ యాక్ట్, 2002 క్రింద ప్రయివేట్ ట్రీటీ ద్వారా స్థిరాస్తుల అమ్మకం కొరకు ఇ-వేలం ద్వారా విక్రయ ప్రకటన.

దిగువ చూపబడిన తనఖాపెట్టిన ఆస్తి యొక్కు వేలం నిర్వహణ నిమిత్తం ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్ (ఐసిఐసిఐ హెచ్ఎఫ్‌సి) వారు అనేక ఇ-వేలంలు నిర్వహించారు, ఏదేమైనప్పటికీ, అన్ని ఇ-వేలాలు విఫలమైనవి. ప్రస్తుతం, ఐసిఐసిఐ హెచ్ఎఫ్‌సి వారిని ఆసక్తి కలిగిన కొనుగోలుదారుడు సదరు ఆస్తిని రిజర్వ్ ధర (దయచేసి దిగువ పట్టికను రిఫర్ చేయగలరు) కొనుగోలు చేయాలని సంప్రదించారు ఇందుమూలంగా సాధారణ ప్రజానీకానికి మరియు ప్రత్యేకించి రుణగ్రహీత(లు) మరియు హామీదారుడు(లు)కు తెలియజేయునది ఏమనగా దిగువ పేర్కొన్న స్థిరాస్తి సెక్యూర్డ్ క్రెడిటార్ వద్ద తనఖాపెట్టబడినది/ ఛార్జ్ చేయబడింది, సదరు ఆస్తిని ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్ యొక్కు అధీకృత అధికారి వారు “ఎక్కడ ఎలా ఉన్నదో అదే విధంగా” మరియు “ఏదైతే ఉన్నదో అదే” “ఎక్కడైతే ఉన్నదో అదే” ప్రాతిపదికన ప్రయివేట్ ట్రీటీ ద్వారా దిగువ పేర్కొన్న ప్రకారం వేలం ద్వారా నిర్వహించబడును.

(క్ర. సం.)	రుణగ్రహీత(లు)/ సహ-రుణగ్రహీత(లు)/ హామీదారులు/పట్టుబడ్డపైన వారసుల యొక్కు పేరు- రుణ ఖాతా నెం.	తెలిసిన రుణభారాలతో సెక్యూర్డు అసెట్స్ యొక్కు వివరాలు ఉన్నచో	బకాయి ఉన్న మొత్తం	రిజర్వు ధర / ధరావత్తు	ఆస్తి తనిఖీచేయు తేది & సమయం	వేలం తేది & సమయం	వేలం తేదీ కంటే ఒక్కరోజు ముందుగా	సర్ఫేసి నోటీజ్
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	దిగ్గజెర్ల రవి (రుణగ్రహీత), విజయ దిగ్గజెర్ల (సహ-రుణగ్రహీత), లోన్ నెం. LHNDH00001676856	ఆస్తికి సంబంధించి ఫ్లాట్ నెం.102,మొదటి అంతస్తు, ఎస్‌సి రెసిడెన్సి, ప్లాట్ నెం.889& 890, ఎన్‌జెఆర్& కెఎల్‌ఆర్ నగర్, సర్వే నెం.91(పి),92, 93, 152(పి),159, 160, 161,162,163(పి),164,165,167,168/1, 168/2, 169, 170& 171, మేచ్‌ల్ గ్రామం మరియు మున్సిపాలిటీ పరిధి, మేచ్‌ల్ మల్కాజ్‌గిరి జిల్లా, తెలంగాణ-509335.	29,అక్టోబర్, 2026 నాటికి రూ.52,07, 537/-	Rs. 35,18, 000/- Rs. 3,51,800/-	16,నవంబర్, 2026 ఉ.11.00గం.ల నుండి మ. 3-00గం.ల వరకు	23,నవంబర్, 2026న మగ్రం.2-00గం.ల నుండి మ.గం.3-00 వరకు	21,నవంబర్, 2026 సా.గం.4-00 కంటే ముందుగా	భౌతికంగా స్వాధీనం
2.	మొహమ్మద్ హర్షేజ్ (రుణగ్రహీత), ఎం.సంతోషి (సహ-రుణగ్రహీత), ఎల్ఎఎన్ నెం. LHKKY00001684037 & LHKKY00001684064	ఆస్తికి సంబంధించి ఫ్లాట్ నెం.401, 4వ అంతస్తు, ఎస్‌సి రెసిడెన్సి, ప్లాట్ నెం.889& 890, ఎన్‌జెఆర్& కెఎల్‌ఆర్ నగర్, సర్వే నెం.91(పి),92, 93, 152(పి),159, 160, 161,162,163(పి),164,165,167,168/1, 168/2, 169, 170& 171, మేచ్‌ల్ గ్రామం మరియు మేచ్‌ల్ మున్సిపాలిటీ పరిధి, మేచ్‌ల్ మల్కాజ్‌గిరి జిల్లా-509335, తెలంగాణ.	29,అక్టోబర్, 2026 నాటికి రూ.56,65, 132/-	Rs. 37,00, 000/- Rs. 3,70,000/-	16,నవంబర్, 2026 ఉ.11.00గం.ల నుండి మ. 3-00గం.ల వరకు	23,నవంబర్, 2026న మగ్రం.2-00గం.ల నుండి మ.గం.3-00 వరకు	21,నవంబర్, 2026 సా.గం.4-00 కంటే ముందుగా	భౌతికంగా స్వాధీనం

ఆన్‌లైన్ వేలం అనునది మా వేలం ఏజెన్సీ **మెసర్స్ హెక్టా ప్రోప్‌టెక్ ప్రైవేట్ లిమిటెడ్** యొక్కు వెబ్‌సైట్ (**యూఆర్‌ఎల్ లింక్- Www.AuctionsPe.com**) పై నిర్వహించబడును.ఔత్సాహిక బిడ్డర్/ర్లు వారి యొక్కు ధరావత్తు (ఇఎండి)ని ఆర్‌టిజిఎస్/డిమాండ్ డ్రాఫ్ట్(డిడి) (కాలమ్ ఇ రిఫర్ చేయగలరు)ద్వారా చెల్లించాలి ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్, బ్రాంచ్ కార్యాలయం చిరునామా పైన చూపబడిన, సదరు మొత్తాన్ని పైన చూపబడిన బ్రాంచ్ చిరునామా వద్ద 21,నవంబర్, 2026 తేదీన సా.గం.4-00 తేదీన లేదా ఆలోపు తిరిగి చెల్లించాలి.ఔత్సాహిక బిడ్డర్/ర్లు సంతకంచేయబడిన రిజిస్ట్రేషన్ ఫామ్& బిడ్ సహితంను మరియు నిబంధనలను ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్, పైన చూపబడిన బ్రాంచ్ చిరునామా వద్ద 21,నవంబర్, 2026 తేదీన సా.గం.5-00 వరకు లేదా అంతకంటే ముందుగా సమర్పించాల్సి ఉంటుంది. ధరావత్తు యొక్కు డిమాండ్ డ్రాఫ్ట్(డిడి) ఏదైనా జాతీయ బ్యాంక్ నుంచి /షెడ్యూల్ బ్యాంక్ నుంచి “ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్-వేలం” పేరిట పైన పేర్కొన్న బ్రాంచ్ చిరునామా వద్ద పైన పేర్కొన్న ఆర్డికల్ వద్ద చూపబడిన చిరునామా వద్ద చెల్లించాల్సి ఉంటుంది.

ఇందుమూలంగా సాధారణ ప్రజానీకానికి అభ్యర్థించునది ఏమనగా వారి యొక్కు ఆసక్తి కలిగిన కొనుగోలుదారు కంటే అధిక మొత్తంలో బిడ్డను పైన పేర్కొన్న విధంగా ఔత్సాహిక బిడ్డర్లంతా ఐసిఐసిఐ హెచ్ఎఫ్‌సి వారి ద్వారా ఆఫర్ చేయబడును, సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్,2002లోని రూల్ 9(1)తో పాటుగా చదువదగిన రూల్ 8(8) ప్రకారం ఆసక్తి కలిగిన కొనుగోలుదారుకు తనఖాపెట్టిన ఆస్తి విక్రయించబడుతుంది. తనిఖీ, వేలం యొక్కు నియమ నిబంధనలు లేదా టెండర్ల దాఖలుకు సంబంధించిన ఏదేని తదుపరి సృష్టీకరణల కొరకు దయచేసి **ఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్** వారిని **9920807300** వద్ద సంప్రదించండి.

ఎటువంటి కారణాలు తెలుపకుండానే ఏదేని లేదా అన్ని బిడ్లను తిరస్కరించు అధికారం అధీకృత అధికారికి ఉంది.

అమ్మకం యొక్కు వివరణాత్మక నియమ నిబంధనల కొరకు దయచేసి దర్శించండి: https://www.icicihfc.com

తేది: 07,నవంబరు, 2026
ప్రదేశం: మేచ్‌ల్-మల్కాజ్‌గిరి

అధీకృత అధికారిఐసిఐసిఐ హోమ్ ఫైనాన్స్ కంపెనీ లిమిటెడ్
సిఐఎన్ నెంబర్ :- U65922MH1999PLC120106

homefirst We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC20703 Website:homefirstindia.com
Ph: 180030008425 Email ID:loanfirst@homefirstindia.com

POSSESSION NOTICE

నిర్దేశం : ద సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002లోని రూల్ 8 సబ్‌రూల్(1) ప్రకారం స్వాధీనతా ప్రకటన

ఏదైతే, ఇందుమూలంగా **హోమ్ ఫస్ట్ ఫైనాన్స్ కంపెనీ ఇండియా లిమిటెడ్** యొక్కు అధీకృత అధికారి తెలియజేయునది ఏమనగా ది సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ చట్టం, 2002 (యాక్ట్ 54 ఆఫ్ 2002) క్రింద మరియు ది సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002 యొక్కు రూల్ 3తో చదవగల సెక్షన్ 13(2) క్రింద సంక్రమించిన అధికారాలను వినియోగిస్తూ, సదరు నోటీసు స్వీకరణ తేదీ నుంచి 60 రోజుల్లోగా నోటీసులో పేర్కొన్న మొత్తాలను తిరిగి చెల్లించాలని వారిని కోరుతూ దిగువపేర్కొన్న సంతకందారు రుణగ్రహీత/ హామీదారులకు డిమాండ్ నోటీసు జారీచేయడమైనది. దిగువ పేర్కొన్న, మీరు/ రుణగ్రహీతలంతా బ్యాంకుకు బకాయి వున్న మొత్తాన్ని నిర్దిష్ట కాలపరిమితిలో తిరిగి చెల్లించడంలో విఫలమయ్యారు, ఇందుమూలంగా తమరికి/ రుణగ్రహీతలందరికీ మరియు సమస్త ప్రజానీకానికి ఈనోటీసు ద్వారా తెలియజేయడమేమనగా, **హోమ్ ఫస్ట్ ఫైనాన్స్ కంపెనీ ఇండియా లిమిటెడ్ వారు** SARFAESI యాక్ట్, 2002లోని సెక్షన్ 13లోని సబ్‌సెక్షన్(4)తో పాటు చదవదగిన నిబంధనలను ఉపయోగించుకొని దిగువ పేర్కొన్న తనఖాపెట్టిన ఆస్తిని **స్వాధీనం** చేసుకోవడం జరిగింది.

(క్ర. సం.)	రుణగ్రహీతలు/ సహ రుణగ్రహీతలు/ హామీదారుల పేరు	తనఖాపెట్టిన ఆస్తికి సంబంధించిన వివరాలు	డిమాండ్ నోటీసు జారీ చేసిన తేదీ	డిమాండ్ నోటీసు నాటికి బకాయి వున్న మొత్తం (రూపాయల్లో)	స్వాధీనతా తేది
1.	పి.విజయ లక్ష్మి, దినేష్ కుమార్ పి	ఆస్తికి సంబంధించి ఇంటినెం.1-3-77, విజయలక్ష్మి-ఎన్‌జెఎ., ఇంటి నెం.1-3-77, ఓల్డ్ కొత్తపేట్ గ్రామం, ఉప్పల్ మండలం, జిహెచ్ఎంసి ఎల్‌బినగర్ సర్కిల్ పరిధి, మేచ్‌ల్ మల్కాజ్‌గిరి జిల్లా, హైదరాబాద్, తెలంగాణ-500035,. హద్దులు:తూర్పు: 30'-0" వెడల్పు రోడ్డు, పడమర: పొరుగువారి స్థలం, ఉత్తరం: 6-0 వెడల్పు రోడ్డు, దక్షిణం: పొరుగువారి స్థలం.	03-09-2026	13,78,868	04-11-2026
2.	నేనావత్ మహేష్ నాయక్, నేనావత్ లత	ఆస్తికి సంబంధించి ఇంటి నెం.9-5-114/11, ఫ్లాట్/భవనం నెం.-9-5-115/11, మహేష్ పిశ్రీ, ఇంటి నెం.9-5-114/11, రాఘవేంద్రనగర, హైదరాబాద్, హైదరాబాద్, తెలంగాణ-500031, హద్దులు: తూర్పు: ఖాళీ స్థలం, పడమర: 8'60" వెడల్పు రోడ్డు, ఉత్తరం: 9-5-113/4/1, దక్షిణం: 9-5-116/1	03-09-2026	15,66,014	04-11-2026
3.	పొన్నా నర్సిములు, పొన్నా లక్ష్మి	ఆస్తికి సంబంధించి ఇంటి నెం.1-102 పార్ట్, ఆస్తి యొక్కు ఫేజ్-1, పొన్నా నర్సిములు ఎల్ఎఐ, ఇంటి నెం.1-102 భాగం (ఉత్తర భాగం), మూడుచింతలపల్లి గ్రామం & జిపి, మూడుచింతలపల్లి మండలం, మేచ్‌ల్ మల్కాజ్‌గిరి జిల్లా-500078,హద్దులు: తూర్పు: 20' వెడల్పు రోడ్డు, పడమర: పొరుగువారి స్థలం, ఉత్తరం: పొన్నా నర్సిములు యొక్కు ఇంటి నెం.1-103, దక్షిణం: ఇంటి నెం.1-102 యొక్కు భాగం, పొన్నా పోచయ్య యొక్కు దాత ద్వారా గిఫ్ట్ ఇవ్వబడింది.	03-09-2026	10,60,466	04-11-2026
4.	చెరుకూరి ఆర్యన్ చౌదరి, మెహెరాజ్ మొహమ్మద్ ఖాదర్	ఆస్తికి సంబంధించి ఫ్లాట్: ఫ్లాట్ నెం.101, చెరుకూరి ఆర్యన్ చౌదరి రీసేల్, ఫ్లాట్ నెం.101, 1వ అంతస్తు మదీనా మంజిల్, ప్రెమినెస్ నెం.7-2-247, పాత ఎస్ఆర్‌డి 26, సనత్ నగర్, హైదరాబాద్, హైదరాబాద్, తెలంగాణ-500018, హద్దులు: తూర్పు: ఓపెన్ టు స్కై, పడమర: ఓపెన్ టు స్కై రోడ్డు వైపునకు, ఉత్తరం మెట్ల దారి మరియు ఫ్లాట్ నెం.102, దక్షిణం: ఓపెన్ టు స్కై	03-09-2026	14,91,775	04-11-2026

రుణగ్రహీత బకాయి చెల్లించడంలో విఫలమైన కారణంగా రుణగ్రహీత/హామీదారుడు మరియు సమస్త ప్రజానీకానికి తెలియజేయునది ఏమనగా పైన పేర్కొన్న చట్టంలోని సెక్షన్13(4) మరియు రూల్8 ప్రకారం సంక్రమించిన అధికారాలను వినియోగించుకొని తనఖా పెట్టిన పైన పేర్కొన్న ఆస్తిని దిగువ పేర్కొన్న సంతకందారు స్వాధీనం చేసుకోవడం జరిగింది.

ఇందుమూలంగా రుణగ్రహీతలు/ హామీదారులు మరియు సాధారణ ప్రజానీకానికి హెచ్చరించడమేమనగా పైన పేర్కొన్న ఆస్తికి/ సెక్యూర్డ్ ఆస్తులకు సంబంధించి ఎలాంటి లావాదేవీలు నిర్వహించొద్దు. రుణగ్రహీత వద్ద నుంచి భవిష్య వడ్డీ సహా మొత్తాన్ని రాబట్టే అధికారం హోమ్ ఫస్ట్ ఫైనాన్స్ కంపెనీ ఇండియా లిమిటెడ్‌కు వున్నది. ఏవేని లావాదేవీలను జరపడలచిన వారు హోమ్ ఫస్ట్ ఫైనాన్స్ కంపెనీ ఇండియా వారికి బాకీ మొత్తం మరియు దానిపై భవిష్య వడ్డీని చెల్లించుటకు లోబడి ఉంటుంది. రుణగ్రహీతకు తెలియజేయునది ఏమనగా పైన పేర్కొన్న చట్టంలోని సెక్షన్ 13 సబ్‌సెక్షన్(8)లోని నిబంధలకు అనుగుణంగా సెక్యూర్డ్ ఆస్తిని తిరిగి విడిపించుకునేందుకు లభ్యమయ్యే కాలపరిమితి తదితర వివరాలను పొందవచ్చును.

తేది:07-11-2026 అధీకృత అధికారి
ప్రదేశం: హైదరాబాద్ హోమ్ ఫస్ట్ ఫైనాన్స్ కంపెనీ ఇండియా లిమిటెడ్

ఫారం-జి

ఆసక్తి వ్యక్తీకరణ కొరకు ఆహ్వానం

జికె పవర్ & ఇన్‌ఫ్రాస్ట్రక్చర్ లిమిటెడ్

(భన్నమైన పెట్టుబడులతో పాటుగా)

ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్సీ కోడ్,2016లోని సెక్షన్ 33(1ఎ) ప్రకారం మరియు ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్సీ బోర్డు ఆఫ్ ఇండియా (ఇన్సాల్వెన్సీ రిజల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 36ఏ సబ్-సెక్షన్ (1ఎ) ప్రకారం)

సంబంధిత వివరాలు

1	కార్పొరేట్ డెటార్ పేరు | PAN మరియు CIN/ LLP నెం.లోసహా	**జికె పవర్ అండ్ ఇన్‌ఫ్రాస్ట్రక్చర్ లిమిటెడ్** CIN: L74999TG2005PLC059013 PAN: AAACJ5599A
2	రిజిస్టర్డు కార్యాలయం చిరునామా	దర్శక్ ఛాంబర్స్,ప్లాట్ నెం.32, గ్రౌండ్‌ఫ్లోర్, ఇంటి నెం.1-8-303/48/32, స్ట్రీట్ నెం.1,పెండర్‌ఘూస్ట్ రోడ్డు,సికింద్రాబాద్,హైదరాబాద్-500003, తెలంగాణ,ఇండియా
3	వెబ్‌సైట్ యొక్కు యూఆర్ఎల్	www.gvkpil.com
4	స్థిర ఆస్తులు అధికంగా ఉన్న స్థలం వివరాలు	హైదరాబాద్, తెలంగాణ
5	ప్రధాన ఉత్పత్తులు/ సర్వీసుల ఇన్‌స్టాల్‌చేసిన సామర్థ్యం	కార్పొరేట్ డెటార్ యొక్కు పెట్టుబడులు మరియు ఆస్తులు దిగువ కేటగిరిలు